

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 29/59/2014**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2016 AT 10.30 A.M**

**NAME OF THE COMPANY:** M/s. Kamal Corporation Pvt. Ltd. & Ors. Vs. M/s Vavasi  
Telegence Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 59**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Suresh Kalia	Adv	<del>Petitioner</del> Respondent	/ <u>[Signature]</u>
2.	Rakesh Aggarwal	Adv	"	

**ORDER**

Ld. Counsel for the petitioner has pointed out that the matter is ripe for final arguments. As none is present on behalf of the respondents, Ld. Counsel for the petitioner undertakes to inform the respondent counsel about the proceedings.

2. Re-notify for final arguments on 02.09.2016 at 10.30 a.m.

[Signature]  
(Ina Malhotra)  
Member Judicial  
[Signature]  
(R.Varadharajan)  
Member Judicial